

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 1439 of 2019**

**IN THE MATTER OF:**

**State Bank of India**

**...Appellant**

**Vs**

**Venugopal Dhoot & Ors.**

**....Respondents**

**Present:**

**For Appellant: Mr. Bishwajit Dubey, Ms. Ruchi Choudhary and  
Ms. Vamika Taya, Advocates.**

**For Respondents: Mr. Manish Jha and Ms. Vishrutyi Sahni,  
Advocates for R-7 to 9.**

**ORDER**

**10.01.2020:** Learned counsel for the Respondents are allowed one week time to file reply affidavit. Rejoinder, if any, may be filed by the Appellant within a week thereof.

Post this appeal 'for orders' on **29<sup>th</sup> January, 2020** for disposal.

[Justice S. J. Mukhopadhaya]  
Chairperson

[Justice Bansi Lal Bhat]  
Member (Judicial)

*am/sk*